

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT)(Ins.) No. 888 of 2019

IN THE MATTER OF:

Javitri Estates Pvt. Ltd.

...Appellant

Versus

Chryso India Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellant : **Mr. Jayant Mehta, Mr. D. Banerjee, Ms. Sumedha Halder, Advocates**

For Respondents: **Mr. Ankit Bhardwaj, Advocate for Respondent No. 1
Mr. Rajshekhar Rao with Ms. Mani Gupta, Mr. Vedant Kumar, Mr. Karthik Sundar, Ms. Avantika Shukla, Mr. Gaurav Goyal, Advocates for R-3 to R-11**

ORDER

09.09.2019 - Mr. Gaurav Goyal and Mr. Rajshekhar Rao, Advocates appearing on behalf of some of the 'Operational Creditors' wanted to intervene on the ground that some of them also filed application u/s 9 of the 'I&B' Code for initiation of 'Corporate Insolvency Resolution Process' against 'Reom Infrastructure and Construction Ltd.', but their application was not entertained in view of the present initiation of 'Corporate Insolvency Resolution Process' and they have been asked to submit their claims before the 'Interim Resolution Professional'. ...contd.

In the facts and circumstances, we allow Mr. Rajshekhar Rao, learned counsel to file an intervention application / interlocutory application. The Intervention application filed by the 'M/s. Champions Dealers Pvt. Ltd. & Anr.' and IA No. 2802 of 2019 is allowed.

The Intervenors are impleaded as party Respondents.

Learned counsel for the Appellant will make necessary correction in the cause title by 11th September, 2019.

The Appellant is given opportunity to state as to why the Appellant be not directed to make settlement with all the 'Operational Creditors'.

Post the case for 'Orders' on **26th September, 2019 at 2.00 P.M.**

The appeal may be disposed of on the next date.

Until further orders, the Interim Order passed on 30th August, 2019 shall continue.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

ss/sk